

areas under illicit poppy cultivation, constitution of composite teams of district level officers for field verification and destruction of illicit poppy cultivation and initiation of penal action against persons found involved in illicit poppy cultivation.

**CISF Personnel killed by Maoists on NMDC, Dantewada**

60. SHRI HUSAIN DALWAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a number of Central Industrial Security Force (CISF) personnel were killed in an attack by Maoists who entered the National Mineral Development Corporation (NMDC) Plant in Dantewada recently;

(b) if so, the details thereof;

(c) whether the CISF personnel were on duty in a private vehicle; and

(d) the reasons for hiring a private vehicle which might have led to this incident?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Six CISF personnel were killed in an ambush by the CPI (Maoist) on 13 May, 2012 near Tertiary Crushing Plant (TCP) of Bailadila Iron Ore Mines, NMDC, Kirandul, Dantewada, Chhattisgarh.

(c) and (d) The CISF personnel were proceeding in a hired Bolero jeep provided by the NMDC Management. As per induction policy of CISF, the client organisation provides all the required infrastructure including transport. Accordingly, the NMDC, being the client organisation, provides hired vehicles to the CISF. This factor cannot be considered to be the reason behind the incident.

**Assistance to States for training to police force**

61. SHRI DEVENDER GOUD T. Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether there is any proposal or scheme before the Ministry to assist the States to improve the training facilities to police force;

(b) if so, the details of such assistance during the last three years, year-wise and State-wise, with particular reference to Andhra Pradesh; and

(c) what role the National Police Academy is playing in the area of police training?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) 'Police' being a State subject as per the VIIth Schedule to the Constitution of India, it is primarily the responsibility of the State Governments to impart training to State Police personnel. However, efforts of the States are being supplemented by the Central Government in assisting States in upgradation of police training infrastructure facilities under the Modernization of State Police Forces Scheme (MPF Scheme). In addition to this, under a Centrally Sponsored Plan Scheme of Police Education and Training, namely, "Setting up of Counter Insurgency and Anti-Terrorist (CIAT) School" in nine terrorist/LWE affected States, *i.e.* Assam, Bihar, Chhattisgarh, Odisha, Jharkhand, Manipur, Nagaland, Tripura and West Bengal, to improve the training facilities of the police force, setting up of 21 CIAT Schools has been approved by this Ministry. Out of this, 17 CIAT Schools have become functional in the Eleventh Plan period. Four Schools have been proposed to be established in Tripura, Odisha, West Bengal and Bihar during the Twelfth Plan period. Besides this, the Thirteenth Finance Commission has also recommended sanction of funds for Police Training and Upgradation of Police Infrastructure.

(b) The details of assistance given to State Governments during the last three years, year-wise and State-wise under the Plan Scheme for setting up of CIAT Schools in States is given in Statement-I (*See below*). The details of grants recommended by the 13th Finance Commission, *inter-alia*, for police training and amount released to States is given in Statement-II (*See below*). In addition, the Ministry of Home Affairs has released funds to the State Governments under the Modernization of State Police Forces (MPF Scheme) for various items including Police Training infrastructure. The State-wise details of funds released to the State Governments under the MPF Scheme during the last three years *i.e.* 2009-10, 2010-11, and 2011-12 are given in Statement-III (*See below*).

(c) The Role of National Police Academy in the area of police training is given in Statement-IV (*See below*).

**Statement-I**

*Allocation of funds as per approved Plan Scheme*

		<i>Rs. in crore</i>
Financial Year	Activity	Activity wise revised estimates allocation
1	2	3
2008-09	Establishment of 8 CIAT Schools (1.5 crore x 8)	Rs. 12.00

1	2	3
2009-10	Establishment of 8 CIAT Schools	Rs. 12.00
	Recurring expenditure of 08 CIAT Schools established in 2008-09	Rs. 2.40
2010-11	Establishment of 4 CIAT Schools	Rs. 6.00
	Recurring expenditure of 16 CIAT Schools @ Rs. 30 lakh per CIAT School	Rs. 4.80
	Equipment up gradation of 16 CIAT Schools @ Rs. 20 lakhs per CIAT School.	Rs. 3.20
2011-12	Recurring expenditure of 20 CIAT Schools in 2008-09 @ Rs. 30 lakh per CIAT School.	Rs. 6.00
	Up gradation of 20 CIAT Schools @ Rs. 30 lakh per CIAT School	Rs. 6.00
TOTAL		Rs. 52.40

**Funds Released So far:**

Sl.No.	Name of State	Nos. of CIAT Schools	Amount released in 2008-09	Amount released in 2009-10	Amount released in 2010-11	Amount released in 2011-12
1.	Assam	3	1.50	3.00	—	—
2.	Bihar	3	1.50	3.00	—	1.90
3.	Chhattisgarh	4	3.00	1.50	1.5	3.13
4.	Jharkhand	4	3.00	1.50	1.5	0.71
5.	Odisha	3	3.00	1.50	—	2.27
6.	West Bengal	1	—	—	1.5	—
7.	Nagaland	1	—	—	1.5	—
8.	Manipur	1	—	—	1.5	—
9.	Tripura	1	—	—	1.5	—
TOTAL		21	12.00	10.50	9.0	8.01
Grand Total			39.51 crore			

**Statement-II**

*Grants recommended by the Thirteenth Finance Commission (FC XIII) for Police training.*

**(Line Ministry-Ministry of Home Affairs)**

*(Rs. in crore)*

Sl.No.	Name of State	Sector	Amount	Amount Released and date
1.	Andhra Pradesh	Police Training	113.00	Rs. 3.25 cr. for PTC at Premavathipet and Rs. 25.00 cr. for PTC at Warangal on 28.12.2011
2.	Assam	Police Training	50.00	Rs. 12.50 crore on 02.02.2012
3.	Bihar	Police Training	206.00	Rs. 60.55 crore on 22.12.2011
4.	Chhattisgarh	Police Training	42.00	Rs. 10.50 crore on 20.12.2011
5.	Gujarat	Police Training	215.00	Rs. 53.75 crore on 12.03.2012
6.	Haryana	Police Training	100.00	Rs. 25.00 crore on 09.01.2012
7.	Jharkhand	Police Training	73.00	Rs. 15.86 crore on 22.02.2012
8.	Karnataka	Police Training	150.00	Rs. 37.50 crore on 14.03.2012
9.	Madhya Pradesh	Police Training	180.00	Rs. 45.00 crore on 02.03.2012
10.	Maharashtra	Police Training	223.00	Rs. 55.75 crore on 20.12.2011
11.	Manipur	Police Training	84.00	Rs. 21.00 crore on 06.01.2012
12.	Meghalaya	Police Training	50.00	Rs. 12.50 crore on 29.03.2012
13.	Odisha	Police Training	70.00	Rs. 17.50 crore on 15.02.2012
14.	Punjab	Police Training	200.00	Rs. 50.00 crore on 08.12.2011
15.	Rajasthan	Police Training	100.00	Rs. 26.56 crore on 18.01.2012
16.	Sikkim	Police Training	10.00	Rs. 2.40 crore on 10.02.2012
17.	Tamil Nadu	Police Training	100.00	Rs. 25.55 crore on 14.03.2012
18.	Tripura	Police Training	10.00	Rs. 1.0 crore on 13.12.2011
19.	Uttar Pradesh	Police Training	132.00	Rs. 33.00 crore on 10.02.2012
20.	Uttarakhand	Police Training	70.00	Rs. 21.00 crore on 29.03.2012
21.	West Bengal	Police Training	163.00	Rs. 17.44 crore on 12.12.2011 and Rs. 5.28 crore on 29.3.2012
GRAND TOTAL			2341.00	

**Statement-III**

*Funds released to States under the Scheme for Modernization of State Police Forces (MPF Scheme) during 2009-10, 2010-11 and 2011-12.*

*(Rs. in crore)*

Sl.No.	Name of State	Funds released under MPF Scheme		
		2009-10	2010-11	2011-12
1	2	3	4	5
1.	Andhra Pradesh	115.54	89.96	6.35
2.	Arunachal Pradesh	11.50	10.75	7.08
3.	Assam	60.79	48.51	48.02
4.	Bihar	59.34	63.67	28.50
5.	Chhattisgarh	17.04	29.8	12.48
6.	Goa	7.08	2.3	0.08
7.	Gujarat	52.18	55.27	33.23
8.	Haryana	46.63	30.41	5.23
9.	Himachal Pradesh	7.10	6.36	5.91
10.	Jammu and Kashmir	111.18	148.25	109.73
11.	Jharkhand	33.49	36.9	6.58
12.	Karnataka	63.96	83.01	53.37
13.	Kerala	32.54	42.68	27.05
14.	Madhya Pradesh	54.87	72.41	37.54
15.	Maharashtra	72.48	42.26	64.72
16.	Manipur	27.44	26.63	38.76
17.	Meghalaya	9.73	8.48	6.69
18.	Mizoram	11.48	19.55	13.18
19.	Nagaland	31.50	33.77	30.08
20.	Odisha	51.87	54.24	20.28
21.	Punjab	33.50	26.08	32.12
22.	Rajasthan	51.18	47.88	33.17

1	2	3	4	5
23.	Sikkim	4.72	2.17	5.02
24.	Tamil Nadu	60.67	92.52	43.19
25.	Tripura	22.92	23.08	16.35
26.	Uttar Pradesh	125.17	77.61	61.76
27.	Uttarakhand	5.29	6.35	5.75
28.	West Bengal	48.81	43.73	47.78
TOTAL :		1230.00	1224.63	800.00

**Statement-IV***Role of the National Police Academy (NPA) in the area of Police Training*

1. The Training programmes in the National Police Academy include both indoor and outdoor components. The indoor programme includes subjects such as Law, Forensic Science, Forensic Medicine, Criminology, maintenance of Public Peace and Order, Police in Modern India etc. The outdoor training includes subjects such as Physical Fitness, Weapon Training, Drill, Strategy and tactics, Unarmed Combat etc.
2. In addition to these, officers are given exposure to important challenges through Module on LWE, Module on North-East, Modules on Crime against Women and Children, Crime against Weaker Sections, Media, etc. The trainee officers are sent for field attachments like the Election Attachment, District Practical Training, attachment to mega events like Rath Yatra in Gujarat, Kumbh Mela, Common Wealth Games etc.
3. In view of the challenges to security faced by the Nation and on the directions of the Union Home Minister, the Academy started the Special Tactics Wing in the year 2009. Besides training the IPS officers, the Special Tactics Wing imparts training to officers from the State Police and Central Armed Police Forces also on Counter Terrorism and Country Insurgency.
4. The Academy also conducts in-service courses for senior civil servants. During the year 2011, important courses on 'Anti Corruption Strategies', 'Cyber Crimes', 'Right to Information Act', 'National Security',

‘Community Policing’, ‘Incident Management’, Investigation of Important Cases involving Forensic Science’, ‘Inter-segment Criminal Justice System’ and ‘Training of Trainers’ were conducted in which 500 senior officers were trained.

5. The Academy takes special efforts for sensitizing newly recruited officers as well as senior officers on matters relating to gender, weaker section and religious minorities.

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**Recommendations of interlocutors on Jammu and Kashmir**

62. SHRI NAND KUMAR SAI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a group of interlocutors on J and K appointed by Government have submitted their report;
- (b) if so, the details of the recommendations made in the said report;
- (c) whether Government has uploaded the report on the website of the Ministry;
- (d) if so, the details thereof and the reasons therefor;
- (e) whether Government has received any comments from various sections of the society on the said report; and
- (f) if so, the details thereof and the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Yes, Sir.

(b) to (d) The recommendations are part of the report of the Interlocutors which has been uploaded in the website of the Ministry mha.nic.in for the benefit of the public at large and hard copies placed in the Parliament Library for an informed debate.

(e) and (f) Some comments have been received and a number of viewpoints also appeared in the press. The Government has not taken any decision on the same.

**Crime and criminal tracking network and system**

63. SHRI. NAND KUMAR SAI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government proposes to introduce the Crime and Criminal Tracking Network and Systems (CCTNS) project in the country;